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CENTRAL ADMINISTRATIVE TRIBUNAL

....

Review Petition No. 107 of 1988

In

O.A. No. 943 of 1988

S.K. Mahto Applicant

Vs.

Union of India & ors Opp. Ps.

Hon' Mr. D.S. Misra, A.M.

Hon' Mr. G.S. Sharma, J.M.

(By Hon' Mr. D.S. Misra, A.M.)

This review petition is against the order dated 22-8-88 passed in O.A. No. 943 of 1988 dismissing the application at the admission stage. The main point urged in the petition is that the prayer of the applicant in O.A. No. 943/88 ^{was} that a direction be issued to the respondents to grant benefit of the judgement dated 30-1-87 of the New Delhi Bench of this Tribunal passed in T.A. No. 437/85 and C.W.No. 1382 of 1978. We have gone through the judgment and record of the case and we find that the applicant had prayed for 3 reliefs. Relief Nos. 2 and 3 have become infructuous, as the applicant had admitted in para 6 (vi) of the petition that by an order dated 13-3-87, the respondents had declared the result of the selection held on 17-12-78 and his name did not find place in the list of selected candidates. So far as the relief No. 1 is concerned, the applicant had sought seniority in Grade Rs.550 - 750 w.e.f. 1.1.73 and it was held by us that the application was belated and not maintainable under section 21 of the Administrative Tribunal Act. In view of this, the question of giving any benefit of the judgment dated 30-1-87 of the New Delhi Bench of this Tribunal, mentioned above, does not arise.

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For the reasons mentioned above, we are of the
opinion that there is no merit in this review
petition and the same is dismissed.

Swarup
MEMBER (J)

bhm
MEMBER (A)

(sns)

JUNE 15, 1989.